

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 33/TT/2021

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for five assets under “WR-NR HVDC interconnector for IPP projects in Chattisgarh” in the Northern Region and Western Region.
- Date of Hearing** : 31.8.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 35 others
- Parties Present** : Shri Brijesh Kumar Saxena, Advocate, UPPCL
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
S.E. SPA TC, UPPCL
Shri Anindya Khare, MPPCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of the following assets under “WR-NR HVDC interconnector for IPP projects in Chattisgarh” in Northern Region & Western Region;
- Asset-I:** Pole-I of the ± 800 kV, 3000 MW Champa Pooling Station & Kurukshetra HVDC Terminals along with ± 800 kV Champa Pooling station-Kurukshetra HVDC Transmission Line;
- Asset-II:** 02 Nos. 400/220 kV, 500 MVA ICTs along with associated bays at 400/220 kV GIS Sub-station at Kurukshetra;
- Asset-III:** 8 nos. 220 kV Line Bays at 400/220 kV GIS Sub-station at Kurukshetra;
- Asset-IV:** Pole-II of the ± 800 kV, 3000 MW Champa & Kurukshetra HVDC Terminals along with associated bays; and



Asset-V: Kurukshetra (NR) - Jallandhar 400 kV D/C (Quad) line, one ckt. via 400/220 kV Nakodar (PSTCL) Sub-station along with associated bays (2 nos. GIS bays at Kurukshetra, 2 nos. conventional bays at Jallandhar, 2 nos. conventional bays at Nakodar, 1 no. 50 MVAR Line Reactor at Nakodar and 1 no. 50 MVAR Line Reactor at Jallandhar), LILO of Abdullapur-Sonepat 400 kV D/C (Triple) at Kurukshetra Sub-station along with associated bays (4 nos. GIS Bays at Kurukshetra) and, 1 no. 400 kV 125 MVAR Bus Reactor at Kurukshetra along with 1 no. associated GIS Bay at Kurukshetra.

- b. The transmission assets were put into commercial operation during the 2014-19 tariff period;
 - c. The Commission allowed tariff for the 2014-19 tariff period for Asset-I, Asset-IV and Asset V vide order dated 22.2.2018 in Petition No. 13/TT/2017, order dated 6.11.2018 in Petition No. 205/TT/2017 and order dated 25.5.2016 in Petition No. 256/TT/2015 respectively. Transmission tariff for Asset-II and Asset-III was not allowed by the Commission due to non-commissioning of downstream network pertaining to HVPNL. The Petitioner filed a Review Petition being Petition No. 20/RP/2018 for approval of COD in respect of Asset-II and Asset-III. The Commission vide order dated 31.7.2019 in Review Petition No. 20/RP/2018 along with I.A. Nos. 46/IA/2019, 48/IA/2019 and 49/IA/2019 and Review Petition No.3/RP/2019 has allowed the COD for Asset-II and Asset-III;
 - d. The Petitioner has claimed transmission tariff for Asset-II and Asset-III in the instant Petition based on the COD approved vide order dated 31.7.2019 in Review Petition No. 20/RP/2018 and Review Petition No. 3/RP/2019. In case of Asset V, the Petitioner has claimed the revised cost based on the submission of Revised Cost Estimate (RCE) and Auditor certificate;
 - e. The information sought through technical validation letter was filed vide affidavit dated 30.7.2021 wherein detailed submission of IDC with respect to the foreign loan along with IDC statement, package-wise and vendor-wise details for additional capital expenditure, detailed justification for time over-run in case of Asset-II and Asset- III, liability flow statement for all the assets, details and status of downstream network, revised tariff forms for 2014-19 for all the assets have been filed. He prayed for condonation of time over-run in case of Asset-II and Asset-III. The transmission tariff for Asset-II and Asset-III has been claimed separately due to downstream asset related issue;
 - f. Rejoinder to the reply of MPPCL and UPPCL has been filed vide affidavit dated 27.8.2021 wherein detailed reasons of cost variation of Asset-V has been submitted as pointed out by MPPCL.
3. The representative of UPPCL made the following submissions:
- a. Direct the Petitioner to provide scope of the work of the Project for which bids were invited;
 - b. The date of invitation of bids and price quoted by the successful bidder up to COD or cut-off date, as the case be;
 - c. Project completion time agreed with the executing agency under the contract;



- d. Price escalation formula, if any, agreed with the bidder;
- e. The guidelines/ policy under which the original cost estimate are prepared for approval of the Board of Directors;
- f. RCE is issued to regularize the delay which is not permissible under the Regulations;
- g. Approval of the Board of Directors for splitting the project into five assets and assigning individual costs;
- h. Re-determine the tariff for 2014-19 and 2019-24 in the revised Petition to be filed by the Petitioner.
- i. Sought leave of the Commission to upload Note/ Written Submissions in the matter.

4. In response, the representative of the Petitioner submitted that justification of bifurcation of assets, justification of bid details have been filed along with Form-5A.

5. The Commission permitted UPPCL to upload the Note/Written Submissions by 6.9.2021 and directed the Petitioner to submit the excel sheets of revised formats for the 2014-19 tariff period submitted vide affidavit dated 30.7.2021 along with the revised Auditor Certificates for Assets-I, II, IV and V by 13.9.2021 and observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

